

**GOVERNMENT OF INDIA**  
**MINISTRY OF INFORMATION AND BROADCASTING**  
**RAJYA SABHA**  
**QUESTION NO 07.03.2011**  
**ANSWERED ON**  
**CONSTITUTION OF NATIONAL REGULATORY COUNCIL .**

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Shri Ravi Shankar Prasad

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :-

(a) whether Government is experiencing the need to regulate the information and broadcasting mechanism of the country;

(b) if so, Government's reaction thereto;

(c) whether Government proposes for constituting a new independent National Regulatory Council at the national level; and

(d) if so, whether the new guidelines have been prepared for the functioning of council and if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI C. M. JATUA)

(a)to(d)Yes Sir, the Ministry has been attempting to build a consensus on the setting up of an independent Broadcast Authority. In this context, a draft of the Broadcasting Services Regulation Bill, 2007 was posted on this Ministry's website [www.mib.nic.in](http://www.mib.nic.in) which inter-alia provides terms of reference, objectives, functions, powers and composition of the proposed Broadcasting Services Regulatory Authority. A Task Force has been constituted under the Chairmanship of Secretary, Ministry of Information and Broadcasting on 27th November, 2009 to hold wide ranging consultations with stakeholders to understand their perspective on the need, scope, jurisdiction, organizational structure, powers and functions of an independent Broadcast Regulator and the issues relating to regulation of content and furnish its recommendations to the Government. The report of the Task Force is awaited.